

**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH
GUWAHATI**

ORDER SHEET OF THE HEARING ON 11th JULY, 2024, 02:30 P.M.

**IA(Comp. Act.)/12/GB/2024
In CA (CAA)/5/GB/2024**

**Present: 1. Hon'ble Member (Judicial), Shri Deep Chandra Joshi
2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad**

Name of the Company	Goel Marketing and Distribution Company Ltd. (Demerged Company) And Watrex Industries Pvt. Ltd. (Resulting Company)
Under Section	U/s 230-232 of Companies Act, 2013

For Petitioner (s) : Mr. K. Chopra, CA

For Respondent (s) :

ORDER

IA(Comp. Act.)/12/GB/2024

Ld. Authorized Representative, CA Mr. K. Chopra appears on behalf of the Petitioner Companies. Seeks permission to dispense with the meeting of the equity shareholders and unsecured creditors of the applicant companies enclosing therewith the required affidavits signed by the creditors and the equity shareholders and also seeking direction for dispensation of the meeting of the unsecured creditors of the applicant companies to consider and approve the scheme of arrangement for demerger.

Matter heard along with CA (CAA)/5/GB/2024. **Reserve for Order.**

CA (CAA)/5/GB/2024

Matter heard along with above IA (Comp. Act.)/12/GB/2024.

Reserve for Order.

Sd/-
Satya Ranjan Prasad
Member (Technical)

Sd/-
Deep Chandra Joshi
Member (Judicial)